COMPLAINT AGAINST SHRI P. M. THUKRAI

1338. SHRI JAGAT NARAIN: Will the Minister of LABOUR AND REHABILITATION be pleased to re fer to the reply to Unstarred Question No. 1274 given in the Rajya Sabha on 18th December, 1967 and state:

- (a) whether it is a fact that complaints seeking prosecution of Shri P. M. Thukral were pending at the time of his appointment as Ihe presiding officer of the Central Labour Court;
- (b) whether the High Courts of Delhi and Punjab had passed strictures against him; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) to (c) The information is being collected and will be laid on the Table of the House after it is received.

REPORT OF THE CONVENTION OF SUGAR TECHNOLOGISTS

1339. SHRI A. G. KULKARNI:

SHRI KRISHAN KANT:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether Government have received the report of the Third Joint Convention of Sugar Technologists held at Madias and particularly the suggestions of Mr. S. N. Gundu Rao on cane price and research on ultilisation of various raw materials and bye-products; and
- (b) whether Government propose to set right the cane prices and the sugar prices for controlled quantity strictly in terms of Sen Commission formula which is based on recovery of sugar?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) The report of the Third Joint Convention of Sugar Technologists held at Madras has not been received. A copy of the Presidential Address delivered by Shri S. N. Gundu Rao at the convention has, however, been obtained.

(b) The Central Government fixes the minimum price of sugarcane. The minimum price of sugarcane is fixed by Government after consultation with the State Governments, Agricultural Prices Commission and other authorities concerned. The recommendations made by the representatives of the sugar industry and sugarcane growers are also taken into account. During the years 1967-68 to 1969-70 Government have not considered it desirable to accept the recommendation of the Sugar Enquiry Commission to lower the basic recovery with which the minimum price of sugarcane is linked in view of the need to maintain area under sugarcane and sugar production to meet the sugar requirements of the country and for export. The reduction in basic level of recovery would have resulted in reduction of sugarcane price to a large number of sugarcane growers in different States. The sugar prices for the controlled quantity have been fixed in accordance with the schedules of the Sugar Enquiry Commission und for the five zones recommended by it.

DISPOSAL OF PROPERTY CASES

1340. SHRI JAGAT NARAIN: Will the Minister of LABOUR AND REHA-BILITATION be pleased to state:

- (a) whether it is a fact that out of 9564 properties awaiting disposal as on the 1st August, 1967, only 59 could be disposed of unto the 1st September, 1968;
 - (b) if so, the reasons therefor; and
- (c) what action Government are tak ing for the speedy disposal of those cases?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) to (c) No, Sir. Properties awaiting disposal as on the 1st August, 1967, numbered 9468. From 1st August, 1967 to 1st September, 1968, 5230 properties were disposed of. During the same period, 5171 properties were resumed on account of the default of purchasers/allottees to pay the balance of purchase price/instalments, etc. All possible efforts continue to be made to speed up the disposal of pending properties.